

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-552(PB)/2019

IN THE MATTER OF:

Mr. Sujoy Bhattacharya

.... Applicant/petitioner

v.

Tulsiani Construction & Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant
For the respondent

Ms. Raddhika Khanna, Adv.
Mr. Gaurav Mitra, Mr. Simran Jyot Singh, Advs.

ORDER

Learned counsel for the petitioner states that the matter has been amicably settled. She seeks and is granted time to file appropriate application for withdrawal of the present petition.

List on 10.10.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)